

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:3408

ANSWERED ON:18.12.2015

FSSAI

Chavan Shri Ashok Shankarrao;Gaikwad Dr. Sunil Baliram;Gupta Shri Sudheer;Kachhadia Shri Naranbhai;Kirtikar Shri Gajanan Chandrakant;Mahato Shri Bidyut Baran;Selvam Shri V. Panneer

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government has taken note of the adverse observations made by the High Court in the recent past on the ability of the Food Safety and Standard Authority of India (FSSAI) to test quality and standards of food;

(b) if so, the details thereof and the reaction of the Government thereto; and

(c) the remedial measures taken by the Government in this regard?

Answer

ANSWER

THE MINISTER OF HEALTH AND FAMILY WELFARE

(SHRI JAGAT PRAKASH NADDA)

(a) to (c): The Hon'ble High Court of Bombay in its Order dated 13.08.2015 in Writ Petition (L) No.1688 of 2015 filed by M/s Nestle India Limited, has, inter alia, held that the Food Laboratories where the samples of maggi noodles were tested were not accredited and recognized laboratories. The Food Safety and Standards Authority of India has filed a Special Leave Petition in the Hon'ble Supreme Court against the aforesaid order in respect of certain issues and the matter is sub-judice.